

102 **CWP-14659-2018 (O&M)**
GURJEET SINGH PATRAN AND ANR
V/S
STATE OF PUNJAB AND ORS

Present:- Mr. Mohinder Singh Joshi, Advocate for the petitioner (s).

 Mr. Saurav Khurana, Addl. AG, Punjab.

 In spite of repeated opportunities given, it is apparent that neither Gurtej Singh, Amrik Singh nor Avtar Singh have been apprehended. On 17.09.2020, the Coordinate Bench had also expressed its displeasure. Almost a period of four years has gone by, but situation remains the same. Vide order dated 22.02.2022, review application was allowed and the case was revived on this account.

 As per the status report dated 20.10.2023 filed by Shri Gulneet Singh Khurana, IPS, Senior Superintendent of Police, Bathinda, the attachment has been done of the property of Amrik Singh of plot measuring 96 yards at village Khaja Khera and 9 kanals 2 marlas property at village Shahpur Begu. The latest status report filed by Shri Deepak Pareek, IPS, Senior Superintendent of Police, Bathinda gives the details as such of various raids carried out on the family members, relatives/friends of the said persons between 10.10.2023 to 04.04.2024, but without any success. The said affidavit does not depict whether any steps were further taken for going ahead with the sale of the attached property.

 Let, a detailed affidavit be filed as to what steps have been taken under Chapter-VI of the Cr.P.C. in this regard.

 Keeping in view the seriousness of the issue involved, we dismiss the application for withdrawal of the main petition bearing CM-5507-CWP-2024.

 To come up on 03.07.2024.

(G.S. SANDHAWALIA)
ACTING CHIEF JUSTICE

(LAPITA BANERJI)
JUDGE

April 25, 2024
Naveen